

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00757/2019**

Jabalpur, this Wednesday, the 4<sup>th</sup> day of September, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Vinaypal Lodh, S/o Sadal Prasad Lodh,  
Aged about 50 years, Occupation-Up Dakpal  
R/o Nearby Krishi Upaj Mandi Satai Road,  
Chhatapur, District Chhatarpur (MP),  
Pincode 471001

**-Applicant**

**(By Advocate –Shri Praveen Yadav)**  
**V e r s u s**

1. Union of India, through Ministry of Communication.  
Department of Post, Dak Bhawan, Sansad Marg,  
New Delhi, Pin code No. 110001

2. Assistant Director (Dak Service),  
Office of Post Master (General) Circle,  
Jabalpur, Pin 442001

3. Chief Post Master (General),  
Division Bhopal, District Bhopal  
(MP), Pin 462012

4. Superintendent Post Office,  
Office of Dakghar, Chhatarpur Division,  
Chhatarpur (MP), Pin 471001

**- Respondents**

**(By Advocate – Shri S.P.Singh)**

**O R D E R (ORAL)**

**By Navin Tandon, AM:-**

The applicant was working as Up-Dakpal with the respondent department.

2. He is aggrieved that his pay fixation has not been done correctly and the benefits of MACP II has not been granted to him.

3. He has filed representation dated 12.01.2018 (Annexure A-4).

4. The applicant submits that respondent No.4 vide his internal letter dated 09.05.2018 has asked his subordinate office to make necessary corrections. However, no further action has been taken place in the matter.

5. Learned counsel for the applicant submits that at this stage, he would be satisfied, if the respondents are directed to decide his representation in a time bound fashion.

6. Learned counsel for the respondents has no objection to it.

7. Accordingly, without going into the merits of the case, we direct the competent authority of the respondents to decide representation dated 12.01.2018 (Annexure A-4) if not already decided within a period of 60 days from the date of receipt of a certified copy of this order.

8. Accordingly, the Original Application is disposed off.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**